

**Central Administrative Tribunal  
Principal Bench**

**OA No.3746/2015**

New Delhi, this the 26th day of November, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

1. Shri Arun Sheel Anand,  
Aged about 35 years,  
S/o Shri Bhagwan Singh,  
R/o B-9/171, Bhajan Pura,  
Delhi-110051.  
(Working as Inspector in Income Tax Department).
2. Sh. Kumar Gaurav,  
Aged about 37 years,  
S/o Shri Dharam Bir,  
R/o H.No. 426, Jatav Mohalla,  
Bijwasan Village, New Delhi.  
(Working as Inspector in Income Tax Department)
3. Shri Vasu Jajoria,  
Aged about 32 years,  
S/o Shri Vijender Jajoria,  
R/o 410, Pocket-II, Pashim Puri,  
New Delhi.  
(Working as Inspector in Income Tax Department).
4. Shri Naveen Kumar,  
Aged about 36 years,  
S/o Shri Bhikam Lal,  
R/o RZ-D-II/95, Mahavir Enclave,  
New Delhi.  
(Working as Inspector in Income Tax Department)

...applicants

(By Advocate : Shri S.K. Gupta)

**Versus**

1. Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi.

2. Chairman,  
Central Board of Direct Taxes,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi.
3. Pr. Chief Commissioner of Income Tax (CCA),  
Department of Revenue,  
Ministry of Finance,  
C.R. Building, I.P. Estate,  
New Delhi.
4. Shri Dheeraj Kumar,  
Aged about 33 years,  
S/o Late Rampal Singh,  
R/o H.No.3, Gali No.22,  
Village Gokalpur,  
Delhi-110094.
5. Shri Orichand,  
Aged about 30 years,  
S/o Shri Narayan Mandal,  
R/o B-551, J.J. Colony,  
Bawana, Delhi-110039.
6. Shri Ashok Sohanlal Dhakoliya,  
Aged about 51 years,  
S/o Late Sohan Lal,  
R/o 140, Income Tax Colony,  
Pitampura, Delhi-110088.

...respondents

(By Advocate : Shri Hanu Bhaskar for R-1to3  
Shri Ajesh Luthra for R-4to6)

### **ORDER (ORAL)**

**Mr. A.K. Bhardwaj, Member (J) :-**

Shri S.K. Gupta, learned counsel for applicant submitted that the controversy involved in the present OA is covered by the judgment of Hon'ble High Court of Delhi in WP(C) No.6368/2015 –

**Union of India vs. Chet Ram Meena and Ors.** and the present OA may be disposed of with liberty to the applicant to make a representation to the respondents seeking the relief prayed in the present OA with direction to the respondents to dispose of the said representation within a specific time limit.

2. On the other hand, Shri Ajesh Luthra, learned counsel for private respondent Nos.4to6 submitted that the issue is not covered by the said judgment and he would like to espouse his stand at the appropriate stage.

3. Since the prayer made by Shri S.K. Gupta, learned counsel for applicant is innocuous, we dispose of this OA at the admission stage itself with a liberty to the applicant to make a representation to the respondents within one week. The representation if made would be decided within four weeks under intimation to the applicant. Ergo, the OA stands disposed of. No costs.

( V.N. Gaur )  
Member (A)

( A.K. Bhardwaj )  
Member (J)

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